

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Off. No. 515/97

O.A. - 994/97.

Dt. of Decision : 31-07-97.

1. Prabhakar
2. Habeeb Khan
3. Digamber
4. Alfred
5. Mehboob Khan
6. Dilip Kumar
7. Mustaq Ahmed
8. Jamil Khan
9. Hameed Khan
10. Sathyadev Singh
11. Baboo Kachroo
12. Shanker Singh
13. Abdul Khader
14. Maruthy
15. Karwande
16. Sk. Daweed
17. A. Lingaiah
18. J. Ramchander
19. Sk. Ibrahim
20. J. Bhagogee
21. Krishnan
22. G.N. Giri
23. Maqbool Pasha
24. Shesharao
25. Sk. Yusuf
26. Bheemrao Raghunath
27. K. Narsingrao
28. Datta
29. Roshender
30. Pandurang S. Kurba
31. Yemma
32. Christopher
33. Altaf Hussain
34. Abdul Jabbar Khan

.. Applicants.

Vs

1. The Divl. Rly. Manager (MG),
SC Rly, Hyderabad Division, Sec'bad.
2. The Sr. Divl. Personnel Officer (MG),
SC Rly, Hyderabad Division, Sec'bad.
3. The Sr. Divl. Mechanical Engineer (MG),
SC Rly, Hyderabad Division, ~~Sec'bad~~ Hyderabad.
4. Syed Abdul Hameed
5. G.R.V. Saikumar
6. R.N. Ramchander
7. S.F. Venkateshan
8. M. Solomon
9. Md. Jahangiruddin
10. Syed Yousuf
11. N. Narasing Rao
12. M. Narasa Reddy
13. Mohd. Asquar
14. Y. Ramireddy
15. T. Jagdeesh

.. Respondents.

Counsel for the applicants : Mr. S. Lakshma Reddy

Counsel for the respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JSI PARAMESHWAR : MEMBER (JUDL.)

R

D

ORDER

CRAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.Srinivas for Mr.S.Bakshma Reddy, learned counsel for the applicants. None for the respondents.

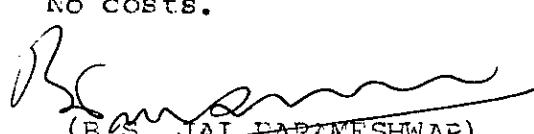
2. This OA is filed praying for a declaration that the action of the respondent in not fixing the pay of the applicants also on par with their juniors (i.e., Respondents No. 4 to 15 as was done in the case of respondents 11 to 15) as per the judgement rendered in OA.1117/92 dated 27-10-95 is illegal, without jurisdiction and violative of Articles 14 and 16 of the Constitution of India and for a consequential direction to R-1 to refix the pay of the applicants on par with their juniors i.e., R-4 to R-15.

3. When the OA was taken up for admission hearing we enquired from the learned counsel for the applicants whether the applicants have filed any representation for the relief asked for in this OA to R-1. The learned counsel for the applicants submitted that they have not filed any representation. In view of the above we suggested to him that they may file a representation to R-1 for redressal of their grievances and await their reply. The learned counsel for the applicants submitted that he will follow the suggestion given by this Bench and file a representation but requested that may be time/framed to dispose of that representation.

4. In view of the above, the following direction is given:-

The 34 applicants in this OA may file a properly worded representation for redressal of the grievances as above to R-1. If such a representation is received, R-1 should dispose of the same within a period of three months from the date of receipt of that representation.

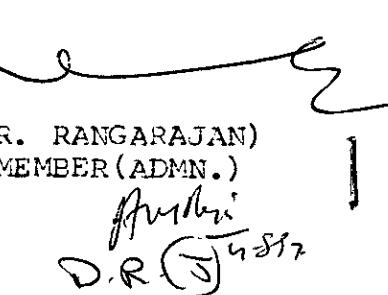
5. The OA is disposed of as above at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

31.7.97


Dated : The 31st July, 1997.
(Dictated in the Open Court)

(R. RANGARAJAN)
MEMBER (ADMN.)


D.R. (S) 487

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Copy to:

1. Divisional Railway Manager(MG), South Central Railway, Hyderabad Division, Secunderabad.
2. Senior Divisional Personnel Officer(MG), South Central Railway, Hyderabad Division, Secunderabad.
3. Senior Divisional Mechanical Engineer(MG), South Central Railway, Hyderabad Division, Hyderabad.
4. One copy to Mr.S.Lakshma Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC, AT, Hyderabad.
6. One copy to Mr.D.R(A),CAT, Hyderabad.
7. One duplicate copy.

YLKR

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26/8/97

YLR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED: 31/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in
O.A.NO. 994/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

R/W Cmtd to R

